

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 311**

TO BE ANSWERED ON THE 30th NOVEMBER, 2021/AGRAHAYANA 9,1943 (SAKA)

INTERNET CONNECTION IN JAILS

311. SHRIMATI RANJANBEN DHANANJAY BHATT:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has any proposal to provide internet facility in all the jails of the country;**
- (b) if so, whether the Government has taken any steps in this regard till date; and**
- (c) if so, the details thereof and if not, the reasons therefor?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI AJAY KUMAR MISHRA)**

(a) to (c): Prisons is a State subject under Entry 4 of List II of the Seventh Schedule to the Constitution of India. Administration and management of prisons is the responsibility of respective State Governments, who are competent to provide the requisite resources to their respective Prisons for internet facility/connectivity. The Ministry of Home Affairs (MHA) has also been taking several initiatives to support the States and UTs in improving prison administration. MHA has provided financial assistance to the tune of Rs 100 crores to all States and UTs during the period 2017-18 to 2019-20 for strengthening the e-prison platform, inter-alia, including support for establishing Local Area Network (LAN) and Internet connectivity.